

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 73/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017**

Name of the Company:

Bharatbhai Vrajlalbhai Selani  
(Shiv Cotgin Pvt Ltd.)  
V/s.  
Dena Bank & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Dhruvik. Ic. Patel Ic. R. Patel	Advocate	Respondent	<u>Dhruvik</u>
2.	Mohit Gupta	Adv	Applicant	<u>Mohit</u>

**ORDER**

Learned Advocate Mr. Mohit Gupta i/b A R Gupta & Associates present for Corporate Debtor/ Applicant. Learned Advocate Mr. Dhruvik Patel present for Respondent.

Learned Advocate Mr. Dhruvik Patel i/b Learned Advocate Mr. Kalpesh Patel filed Vakalatnama for Bajaj Finance Ltd.

Proof of dispatch of application on Financial creditors and operational creditors filed.

Applicant is directed to issue notice of date of hearing along with copy of this order to the Financial Creditors and Operational creditors other than Bajaj finance ltd who appeared today and shall file proof of service.

List the matter on 11.08.2017 for objection, if any and for hearing before admission.

*3 Aug 2017*  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 4th day of August, 2017.